

It is a matter of great concern as far as more than seven lakh small growers of rubber are concerned. These rubber farmers usually face one difficulty. The manufacturers, who are mainly tyre manufacturers, join together and keep away from the market so that the price goes down. This phenomenon takes place every time whenever enough stuff is available. Unless the Government comes to the rescue, as they have been doing always, the farmers will be finding a great difficulty.

Now it has been reported in the papers that the Government has taken a decision to keep away from the scheme of making a buffer stock of rubber. That means the Government will not further take rubber from the market when the industrialists are keeping away and trying to put pressure on the Government to import this stuff.

So, I earnestly pray and urge upon the Government, on behalf of lakhs and lakhs of farmers as well as agricultural workers not only in Kerala but also in the eight States where rubber is now being grown and the produce is going to ripe by the end of this year, that Government should take a very serious note of this and review the steps, if any, it has taken and that the Government will not enter into the market and enter into the question of keeping the price stability.

If the Government does not come forward to declare the support price of rubber off and on at least once in a year I would submit that the whole farming community will be finding it very difficult.

I once again urge upon the Finance Minister as well as the Government to take a serious note of this.

MR. SPEAKER : Let us take up the other matters tomorrow. Half an hour is over. Now papers to be laid on the Table.

---

1231 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DELHI DEVELOPMENT AUTHORITY, NEW DELHI FOR 1992-93 AND STATEMENT FOR DELAY IN LAYING THESE PAPERS

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEELA KAUL) : I beg to lay on the-Table —

(1) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1992-93, under section 26 of the Delhi Development Act, 1957.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT - 5838/94]

---

12.32 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

*Thirty-first Report*

[*English*]

SHRI S. MALLIKARJUNAIAH (Tumkur) : I beg to present the Thirty-